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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.113/93

Date of Order: 23.2.1994

BETWEEN:

Gulam Ahmed

.. Applicant.

A N D

1. The Telecom District Engineer,
Nizambad - 503 050.
2. The General Manager, Telecom,
Warangal Area, Warangal-506 012.
3. The Director-General, Telecom,
(representing Union of India)
New Delhi - 110 001. .. Respondents.

Counsel for the Applicant .. Mr.C.Suryanarayana

Counsel for the Respondents .. Mr. N.R.Devraj

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (ADMN.)

[Signature]

(AB)

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Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member (Admn.).

The applicant is aggrieved by the order
by which he was disengaged from his casual employment
w.e.f. 13.1.1992.

2. The applicant was initially engaged as a
Casual Mazdoor under the Assistant Engineer 'X' Bar
Installation, Nizambad w.e.f. 7.2.1986. He continuously
worked as such till 1.12.1989. Thereafter for want of
work he was disengaged. Subsequently he approached the
Office of the Telecom District Engineer, Nizambad and
was once again taken as a Casual Mazdoor w.e.f. 1.4.1982.
He worked as a Casual Mazdoor continuously from that
date till the date of his disengagement.

3. The respondents in their counter affidavit
have stated that the applicant could not be engaged
beyond 2.12.1989 in the 'X' Bar Installation, ^L work as
the Installation work was completed on that date. The
subsequent engagement of the applicant was on account
of the fact that a regular Group 'D' employee of the
Office of the Telecom District Engineer, Nizamabad was
placed under suspension. In the resultant vacancy
the services of the applicant were taken.

4. We have heard learned counsel for both the
parties. Admittedly the applicant did work as a
Casual Mazdoor both at the 'X' Bar Installation and
also under the Telecom District Engineer, Nizamabad

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for considerably long periods. The ^{entire} service rendered by the applicant under the Telecom District Engineer has to be taken into consideration for the purpose of his future engagement and for consideration of his case for grant of temporary status/regularisation. In view of this, we allow this application with the following directions to the respondents:

- (a) The name of the applicant shall be entered into live casual labour register.
- (b) The respondents shall consider re-engaging the applicant as soon as work is available in accordance with his seniority and in preference to his juniors and outsiders.
- (c) The case of the applicant for grant of temporary status and regularisation shall also be considered by the respondents in accordance with the extant scheme.

There shall be no order as to costs.

T.C.R.
(T.CHANDRASEKHARA REDDY)
Member (Judl.)

A.B.GORTHI
(A.B.GORTHI)
Member (Admn.)

Dated: 23rd February, 1994

(Dictated in Open Court)

Amli 7-3-94
Dy. Registrar (J)CC.

To sd -

1. The Telecom District Engineer, Nizamabad-050.
2. The General Manager, Telecom, Warangal Area, Warangal-12.
3. The Director-General, Telecom, Union of India, New Delhi-1.
4. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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P.S.
7-3-94*

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE R.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER
(ADMN)

Dated: 23-2-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No.

113/93

T.A.No.

(W.P.No.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No Order as to costs.

